

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/MP/2019

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming carrying cost/interest on account of event pertaining to change in law allowed by the Commission vide order dated 27.4.2018 passed in Petition No. 126/MP/2016 read with terms of Power Purchase Agreements dated 23.8.2013 executed between the Petitioner and the Respondent No. 1, Tamil Nadu Generation and Distribution Corporation Limited.

Petitioner : Bharat Aluminium Company Limited (BALCO)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TNGDCL) and Anr.

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Mridul Chakraborty, Advocate, BALCO
Shri Soumya Singh, Advocate, BALCO
Shri S. Vallinayagam, Advocate, TNGDCL

Record of Proceedings

Learned counsel for TANGEDCO requested for two weeks' time to file reply to the Petition. Learned counsel for the Petitioner objected the same and submitted that despite Commission's direction, TANGEDCO has not filed its reply.

2. After hearing the learned counsels for the parties, the Commission directed the Respondents to file their replies as last opportunity, by 28.2.2020 with an advance copy to the Petitioner who may file its rejoinders, if any, by 13.3.2020. The Commission directed that due date of filing the submissions should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which a separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

